

WP(C) No.317 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. P. Kharsahnoh, Advocate, present for the petitioner.

Mrs. N. G. Shylla, Govt. Advocate, present for the State respondents.

Mr. S. Sengupta, Advocate, present for the respondents No. 6 and 7.

Affidavit-in-opposition has been filed on behalf of respondents No.6 and 7. Same be taken on record.

Learned counsel for the petition prays for and is allowed 2(two) weeks' time to file rejoinder affidavit.

List after 2(two) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.123 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Sunar, Advocate, present for the petitioner.

Shri N. D. Chullai, Senior Govt. Advocate, present for the State respondents.

The learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.124 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Sunar, Advocate, present for the petitioner.

Shri N. D. Chullai, Senior Govt. Advocate, present for the State respondents.

The learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.125 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri K. N. Choudhury, Senior Advocate, present for the petitioner.

Shri N. D. Chullai, Senior Govt. Advocate, present for the State respondents.

The learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file counter affidavit.

List with connected writ petition after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.244 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri M. F. Qureshi, Advocate, present for the petitioner.

Shri R. Debnath, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioner has sought to issue Writ in the nature of mandamus directing the respondents to accept the opinion of the petitioner's re-cat given by GDMO CRPF Hospital, Guwahati declaring him to P1 Shape-1.

Admit the petition.

Affidavit in opposition has been filed on behalf of the respondents. The learned counsel for the petitioner states that no rejoinder affidavit is required to be filed.

List this writ petition before the appropriate Bench for hearing.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.284 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri R. Jha, Advocate, present for the petitioner.

Shri S. C. Shyam, Senior Advocate, present for the respondents.

Affidavit - in - opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file rejoinder affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.295 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Shri R. Debnath, CGC, present for the respondents.

List on 08.04.2014

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.311 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Ms. A. P. Kharsahnah, Advocate, present for the petitioner.

Shri S. Sengupta, Govt. Advocate, present for the respondents.

By means of this writ petition, the petitioner (constable of Meghalaya Police) has sought quashing of the impugned order dated 05.07.2012, whereby, the petitioner's services have been terminated after Departmental Enquiry.

Admit the petition.

Affidavits have already been exchanged.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.315 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri B. Khyriem, Advocate, present for the petitioners.

Smti. N. G. Shylla, Govt. Advocate, present for the State respondents.

Affdidavit-in-opposition on behalf of respondent No.2 has already been filed. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks time to file rejoinder affidavit to the counter affidavit filed on behalf of respondent No.2.

List after 3(three) weeks. Meanwhile the petitioner is allowed to implead Smti. Criscede Ruth Rapoza, Smti. Charlene Klienman and Smti. Celeste Allen Kirk as respondents No.7, 8 and 9 in the writ petition as directed vide order of the date in Misc. Case No.103 of 2014. Said new parties may also file their counter affidavits within the aforesaid period of 3(three) weeks.

CHIEF JUSTICE

A.S.
31.03.14

CRL.A. No. 10 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri N. D. Chullai, learned Senior Govt. Advocate for the respondents. List tomorrow (01.04.2014).

CHIEF JUSTICE

A.S.
31.03.14

CRL.A. No. 5 of 2010

31.03.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri R. Jha, learned counsel
for the appellant. List on 22.04.2014.

CHIEF JUSTICE

A.S.
31.03.14

CRL.REV.P No.62 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Ch. Gautam, Advocate, present for the petitioners.

Smti. S. Shrestha, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case No.104 of 2014
In WP(C) No.125 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

List it with Writ Petition No. 125 of 2014. The respondents are allowed to file response to the interim application.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case No.100 of 2014
In WP(C) No.122 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C) No.122 of 2014.

CHIEF JUSTICE

A.S.
31.03.14

Misc. Case No. 102 of 2014
In WP(C) No. 124 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C) No. 124 of 2014.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case(WPC) NO.103 of 2014
In WP(C)No.315 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri M. F. Qureshi, Advocate, present for the applicants.

Smti. N. G. Shylla, Govt. Advocate, present for the State respondents.

Shri B. Khyriem, Advocate, present for private respondents.

By means of this application, the applicants Smti. Criscede Ruth Rapoza, Smti. Charlene Klienman and Smti. Celeste Allen Kirk have sought for impleadment in the writ petition No. 315 of 2013.

Heard.

The learned counsel for the writ petitioner and learned counsel for the respondents in the writ petition have no objection if the impleadment of the present applicants is allowed.

In the above circumstances, having considered the submissions of the learned counsel for the parties, the impleadment of the present applicants is allowed. The writ petitioner Smti. Queen Mary Kongri is directed to implead the applicants Smti. Criscede Ruth Rapoza, Smti. Charlene Klienman and Smti. Celeste Allen Kirk as respondents No.7, 8 and 9 in the writ petition.

Misc. Case No.103 of 2014 stands disposed of.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case No.230 of 2013
In WP(C) No.194 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

List it with WP(C) No. 194 of 2013.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case No.101 of 2014
In WP(C) No.123 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C) No.123 of 2014.

CHIEF JUSTICE

A.S.
31.03.14

Misc.Case No.348 of 2013
In WP(C) No.317 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C) No. 317 of 2013.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.194 of 2013

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri A. R. Nath, Advocate, present for the petitioner.

Shri P. Nongbri, Advocate, present for respondent No.1.

Shri R. Pyngrope, Advocate, present for respondents No.2 and 3.

Heard.

By means of this writ petition, the petitioner has sought for quashing the order dated 21.02.2013 passed by Syiem of Nongstoin, Nongstoin Shyemship whereby appointment of Wakuram agent in favour of Shri Nitai W. Momin is confirmed and that the appointment of Shri Eskai G. Momin as an agent is rejected.

Admit the petition.

Affidavit in opposition has been filed on behalf of the respondents. The learned counsel for the petitioner states that rejoinder affidavit has been filed to it.

List this writ petition for hearing before the appropriate Bench.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.122 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

Shri K. Sunar, Advocate, present for the petitioner.

Shri N. D. Chullai, Senior Govt. Advocate, present for the State respondents.

The learned counsel for the respondents prays and is allowed 4(four) weeks' time to file counter affidavit.

List after 4(four) weeks.

CHIEF JUSTICE

A.S.
31.03.14

WP(C) No.53 of 2014

31.03.2014

HON'BLE THE CHIEF JUSTICE

Smti. A. P. Kharsahnoh, Advocate, present for the petitioner.

Shri S. Sengupta, Govt. Advocate, present for the State respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks time to file counter affidavit.

List after 3(three) weeks.

CHIEF JUSTICE

A.S.
31.03.14